

THE HIGH COURT OF ORISSA, CUTTACK

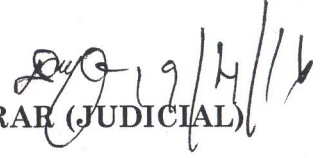
NOTIFICATION

No. 195/R Date. 20.04.2016

The Hon'ble Court after careful consideration under item No. 4(i) of Any other matter of the Agenda in the meeting of the Full Court held on 18.02.2016 have been pleased to observe as follows:-

The words "one year" appearing after the words "for a term of" and before the words "subject to" occurring in Rule 3(i) of the "Scheme for engaging the Research Assistants in the High Court of Orissa" be substituted by the words "two years".

By order


REGISTRAR (JUDICIAL)

Memo No. 3387 (120) Date. 20.04.2016
III-20/2015

Copy forwarded to the

1. All Officers of the Court
2. Sr. Principal Secretary to Hon'ble the Chief Justice
3. Addl. Principal Secretary to Hon'ble Shri Justice S.C Parija
4. All Secretaries/ P.As attached to the Hon'ble Judges
5. All Superintendents/ Section Officers of the Court
6. Notice Board of the Court

for information and necessary action.


SPECIAL OFFICER (SPL. CELL)

Memo No. 3388 (15) Date. 20.04.2016

Copy forwarded to the

1. Principal Secretary to Govt. of Odisha , Home Deptt., Bhubaneswar
 2. Principal Secretary to Govt. of Odisha, Law Deptt., Bhubaneswar
 3. Principal Secretary to Govt. of Odisha, Finance Deptt., Bhubaneswar
 4. Advocate General, Odisha, Cuttack
 5. Secretary, Orissa High Court Bar Association
- for information and necessary action.


SPECIAL OFFICER (SPL. CELL)

Memo No. 3389 Date. 20.04.2016

Copy forwarded to the Technical Director, NIC, Orissa High Court for uploading the same in the Orissa High Court Website.


SPECIAL OFFICER (SPL. CELL)